

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No.139 of 2013 &**  
**I.A. No. 205 of 2013**

**Dated : 30<sup>th</sup> July, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**North Karanpura Transmission Co. Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Counsel for the Respondent(s): Mr. M.G. Ramachandran  
Ms. Swapna Seshadri  
Ms. Swagatika Sahoo for R.6  
Mr. Rajiv S for R.31  
Mr. Manoj Dubey for R.8  
Mr. Alok Shankar for R.28

**ORDER**

It is represented that except Respondent Nos. 22 & 40 all other Respondents have been served. Therefore, issue fresh notice to Respondent Nos. 22 & 40. Dasti service is permitted.

Ms. Swapna Seshadri undertakes to file Vakalatnama on behalf of Respondent No.6; Mr. Rajiv undertakes to file Vakalantmana on behalf of Respondent No.31; Mr. Manoj Dubey undertakes to file Vakalatnama on behalf of Respondent No.8 and

Mr. Alok Shankar undertakes to file Vakalatnama on behalf of Respondent No. 28 today in the Registry.

Mr. Manoj Dubey, the learned counsel appearing on behalf of Respondent No.8 is filing reply today after serving copy on the other side. The learned counsel for the other Respondents are directed to file their respective replies on or before 02.09.2013 after serving copy on the other side.

Post the matter on **06.09.2013**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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